

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 23935/2022

[Arising out of impugned final judgment and order dated 05-03-2022 in DBCWP No. 19008/2019 passed by the High Court of Judicature for Rajasthan at Jodhpur]

THE STATE OF RAJASTHAN & ANR.

Petitioner(s)

VERSUS

GHANSHYAM BHARGAVA & ANR.

Respondent(s)

(IA No. 187989/2022 - EXEMPTION FROM FILING O.T.
IA No. 187991/2022 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES)

WITH SLP(C) No. 23936/2022

(IA No. 191866/2022 - EXEMPTION FROM FILING O.T.
IA No. 191868/2022 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES)

SLP(C) No. 23937/2022

(IA No. 193160/2022 - EXEMPTION FROM FILING O.T.
IA No. 193162/2022 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES)

SLP(C) No. 23938/2022

(IA No. 194848/2022 - EXEMPTION FROM FILING O.T.
IA No. 194849/2022 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES)

SLP(C) No. 9713/2023

(IA No. 83043/2023 - EXEMPTION FROM FILING C/C OF THE IMPUGNED
JUDGMENT
IA No. 83044/2023 - EXEMPTION FROM FILING O.T.)

SLP(C) No. 9108/2023

(IA No. 76562/2023 - EXEMPTION FROM FILING C/C OF THE IMPUGNED
JUDGMENT
IA No. 76565/2023 - EXEMPTION FROM FILING O.T.)

SLP(C) No. 7930/2023

(IA No. 67976/2023 - EXEMPTION FROM FILING C/C OF THE IMPUGNED
JUDGMENT
IA No. 67977/2023 - EXEMPTION FROM FILING O.T.)

SLP(C) No. 22322/2023

(IA No. 44179/2024 - STAY APPLICATION)

Date : 01-08-2025 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE RAJESH BINDAL
HON'BLE MR. JUSTICE MANMOHAN

For Petitioner(s) :

Mr. S. Udaya Kumar Sagar, AOR
Mr. Tushar Singh, Adv.

Mr. Anand Shankar, AOR

Ms. Nidhi Jaswal, AOR

Mr. Vikas Chaudhary, Adv.
Mr. Milind Kumar, AOR

For Respondent(s) :

Mr. Rishabh Sancheti, Adv.
Ms. Padma Priya, Adv.
Mr. Armaan Arora, Adv.
Mr. K. Paari Vendhan, AOR

Mr. Amit Dubey, Adv.
Mr. Anurag Dubey, Adv.
Mr. Atishi Dipankar, AOR

UPON hearing the counsel the Court made the following
O R D E R

A letter has been circulated by learned counsel for the petitioners seeking adjournment to take instructions.

List on 12th September, 2025.

It is pointed out across the Bar that respondent No.1-Ghanshyam Bhargava in SLP(Civil)No.23935 of 2022 has expired.

Learned counsel for the petitioners to take appropriate steps for bringing on record the legal heirs of the deceased respondent No.1 before the next date of hearing.

(ANITA MALHOTRA)
AR-CUM-PS

(AKSHAY KUMAR BHORIA)
COURT MASTER